

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1217  
TO BE ANSWERED ON 05.12.2024**

**LABOUR RIGHTS OF GIG WORKERS**

**1217. SMT. RANJEET RANJAN:**

**SHRI NEERAJ DANGI:**

**SMT. JEBI MATHER HISHAM:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) the reason due to which Government is failing to address the challenges faced by gig workers in accessing social security benefits;**
- (b) the manner in which Government will protect the labour rights of gig workers in the absence of a dedicated central law;**
- (c) whether Government is planning to introduce any central legislation specifically addressing the rights of gig workers in the country; and**
- (d) if so, the details thereof, if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**The Code on Social Security, 2020 provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.**

**A Committee comprising representatives from stakeholders has been constituted to suggest inter alia framework for providing Social Security and welfare benefits to gig and platform workers.**

**An advisory has also been issued by the Ministry of Labour and Employment to the platform aggregators to register themselves and platform workers engaged with them on the e-Shram portal. This will facilitate the platform workers to get easy access to the social security benefits.**

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